

**Central Electricity Regulatory Commission
New Delhi**

Petition No. 279/2010 along with I.A.No.18/2011

Subject: Petition for determination of tariff for Mejia Extension, Unit-IV during 1.4.2006 to 31.3.2009

Date of Hearing: 12.7.2011

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri M.Deena Dayalan, Member

Petitioner: Damodar Valley Corporation, Kolkata

Respondents: Department of Energy, Government of West Bengal
Department of Energy, Government of Jharkhand
West Bengal State Electricity Distribution Co. Ltd.
Jharkhand State Electricity Board, Ranchi
Ministry of Power, Government of India.

Parties present: Shri Anand Ganesan, Advocate, DVC
Shri R.B.Sharma, Advocate, JSEB
Shri Amit Kapur, Advocate, BSAL
Shri Krishan Raana, Advocate, BSAL
Shri Gautam Shroff, Advocate, BSAL
Shri Shyamal Sarkar, Advocate, BSAL
Ms. Sugandha Somani, Advocate, BSAL
Shri Apoorva Mishra, Advocate, BSAL

RECORD OF PROCEEDINGS

During the hearing, the learned counsel for the petitioner prayed that it may be granted time for amendment of the petition. He also submitted that the petitioner has 'no-objection' to the interlocutory application filed by the interveners/respondents for impleadment in the matter.

2. The learned counsel for BSAL submitted that in view of the submissions of the learned counsel for the petitioner, the interlocutory application for impleadment filed by the interveners be allowed. He also prayed that the petitioner be directed to serve copies of the amended petition along with all documents/submissions to the respondents/intervenors' to enable it to file replies to the same. The learned counsel for the respondent, JSEB also submitted that copies of the amended petition be served on it in order to file its reply.

3. The Commission after hearing the parties allowed the interlocutory application (I.A.No.18/2011) for impleadment and also the prayer of the petitioner to amend the petition.

4. The Commission directed the petitioner to file the amended petition with advance copy to the respondents, on or before 29.7.2011. The respondents are directed to file their replies on affidavit, on or before 8.8.2011 with advance copy to the petitioner, who may file its rejoinder, if any, by 16.8.2011.

5. Matter shall be listed for hearing on 23.8.2011.

Sd/-
(T.Rout)
Joint Chief (Law)